

Demands of teachers regarding implementation of Chattopadhyaya Commission report

1470. SHRI KRISHAN LAL SHARMA: SHRI SHANTI TYAGI;
SHRI RAMDAS AGARWAL: SHRI MOHD. KHALEELUR RAHMAN;
SHRI ANAND PRAKASH GAUTAM;
SHRI CHATURANAN MISHRA;

Will the PRIME MINISTER be pleased to state:

(a) what are the demands of different teachers organisations teachers of Delhi and other Union Territories and Kendriya Vidyalaya Sangathan regarding implementation of Chatto-padhya Commission;

(b) whether Government have received a memorandum from the schools teachers of Delhi who held a rally at the Boat Culb on the 13th March, 1990; if so, what are the details thereof;

(c) whether it is a fact that the teachers are demanding expeditious implementation of all the recommendations of the Commission, particularly those relating to medical allow-

ance, running pay scales to TGTs who have put in 22 years of service as Senior Domestic Science Teachers, Drawing Teachers, Music Teachers but still have not been given old time selection grades; if so, what is Government's reaction in this regard; and

(d) what is the present stage of implementation of Report, and by when these demands are likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA); (a) to (d) Different organisations of teachers of Delhi and other Union Territories and Kendriya Vidyalaya Sangathan had been representing in connection with their demands for implementation of Chattopadhyaya Commission. From the Union Territories, mainly two organisations namely Delhi Administration Government Schools Teachers' Association and Delhi Adhyapak Panshad had been representing while from Kendriya Vidyalaya Sangathan, the All India 'Kendriya Vidyalaya Teachers Association had been representing in connection with their demands.

The details of the demands of these organisations and the action taken thereon are indicated as below:—

Demands of Government School Teachers' Association Delhi and the action taken by the Government thereon

Demands	The Decision/Action taken by the Government
1. A single running pay scale for all categories of teachers.	1. This demand has not been found acceptable as this may not be conducive to efficiency.
2. Grant of medical allowances at the rate of 7.5% of the basic salary.	2. This demand has not been found acceptable as medical allowances cannot be given irrespective of need.
3. Broadening of avenues of availability of treatment in all hospitals of Delhi.	3. Already teachers under Delhi Admn. are entitled for treatment in such hospitals in Delhi, as are approved by the Delhi Admn.

Demands	The Decision/Action taken by the Government
4. (a) Next higher grade be given safter 8 and 16 years of service.	4. (a) This demand has not been found acceptable, the matter having been settled, based on Fourth Pay Commission Recommendations with provision for atleast two promotions in a career.
(b) Persons already in selection grade prior to 1-1-86 be fixed in revised selection scale.	(b) This has not been found acceptable as basic, Senior and Selection Scales have been allowed with reference to 12 years of service in the lower grade.
(c) Selection Scale without percentage presently after 24 years be implemented without any further delay.	(c) The demand for removing the ceiling of 20% of the posts in the Senior Scale for grant of Selection Scale has not been found acceptable. The question of grant of Selection Scale for those who have completed 24 years' service is under consideration.
(d) Pay anomalies of teachers should be removed.	(d) No such proposal is pending with the Government.
(e) Teaching allowance should be treated as part of pay and all allowances thereon may be paid.	(e) This demand has not been found acceptable as teaching allowance is function based-related to function of teaching.
(c) Laboratory Assistants may be granted the teaching allowance.	(c) Orders for grant of Teaching Allowance to Lab. Assistants have been issued on 12-4-90,
5. Coaches and Physical Education Supervisors be given all benefits as available to the others.	5. This is under consideration.
6. Allotment of quarters to the teachers.	6. According to the information received from Delhi Administration, Directorate of Estates under Ministry of Ueban Development has not accepted this.
7. Left out categories such as domestic/Craft teachers may be given service benefits.	7. Miscellaneous categories of teachers such as Language Teachers, music Teachers, Craft Teachers, etc. have been extended all benefits as admissible to the other teachers.

Charter of demands of ail India Kendriya Vidyalaya Teachers Association and stand of Kendriya Vidyalaya Sangathan.

Demands of All India Kendriya Vidyalaya Teachers Association	Stand of Kendriya Vidyalaya Sangathan
1	2
1. Higher pay Scales than for teachers under Delhi Administration and other UTs. 2. Grant of selection grades to all teachers after 8 years; Introduction of super selection grades.	The Kendriya Vidyalaya Sangathan is fully funded by the Government. So, Government of India rules shall be applicable. The present time-bound pay scales have been introduced, based on recommendations of the Fourth Pay Commission for

3. Increase in internal promotion quota to 0 in general.
4. Special promotional avenues for categories like Music Teachers, Drawing Teachers, etc.
5. Special Grade for Music Teachers.

3. Demands of Delhi Adhyapak Parishad.

The teachers representing Delhi Adhyapak Parishad had staged a rally at the Boat Club on 13-3-90. The Delhi Adhyapka Parishad in their Memorandum dt. 9-3-90 and 28-3-90 have demanded composite running pay scale and adequate arrangements for medical care. The Government has not accepted the demand for single running scale as "it would not be in the best interests of maintaining the educational standards and may act as a disincentive to teachers in acquiring higher qualifications. As regards the demand for adequate medical care, the Delhi School teachers are at present getting a fixed medical allowance of Rs. 15/- per month in addition to the facility of reimbursement of expenses incurred for treatment of chronic diseases/serious illness in hospitals. For further improvement in the medical care of the teachers, a Health Insurance Scheme for teachers has been offered to them which they have not accepted so far.

As regards the present stage of implementation of report, the Government has already laid all action taken report on the Table of "the Sabha on 11. 12. 87. and 13. 5. 88,

the teachers of KVS as well as of Delhi Administration and other Union Territories' Hence, there is no case for a different treatment for KVS teachers.

The present promotion quota of 33 1/3% is considered adequate. Further dilution of direct recruitment quota may adversely affect quality of teaching. In any case, in-service candidate are also eligible for direct recruitments.

Promotional avenues to the positions of PGTs cannot be available to these categories because these subjects are not taught as electives at plus two stage. However, under the time-bound promotion schemes, senior scale and selection scale are available, after 12 years of service in the lower scale.

Music is taught only as Co-curricular activity upto Class VIII. So, it is not feasible to give special grade for Music Teachers.

Monitoring of Marine Environment

1471. SHRI SURESH PACHOURI. Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that severe marine pollution is destroying marine life and environment, as reported in the Financial Express dated the 18th March, 1990;

(b) if so, whether regular monitoring of marine environment is carried out within the territorial/economic zone of the country; if so, the details thereof;

(c) whether regular reports are brought out on the subject nationally and those responsible for causing pollution are seriously dealt with,

(d) whether in case of dumping of wastes by outsiders any action is being taken where necessary; and

(e) whether regular patrolling is done for this purpose to check pollution?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON).

(a) Marine pollution is not destroying marine life or environment on Indian coast except around